

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH – COURT NO.405

Excise Appeal No. 1359 of 2010

(Arising out of Order-in-Original No. 29/2010/C dated 18.03.2010 passed by the Commissioner of Central Excise, Nagpur)

M/s Reaselack Polymers Pvt Ltd

.....Appellant

A-37, MIDC Wardha

Pin Code-442001

VERSUS

CCE, Nagpur

.....Respondent

Telangkhedi Road, Civil Lines,

Post Box No. 81, Nagpur-440001

APPEARANCE:

Mr. Chirag Shetty, Advocate for the Appellant

Mr. S.K. Hattangadi, Assistant Commissioner Authorised Representative
for the Respondent

CORAM:

HON'BLE MR. AJAY SHARMA, MEMBER (JUDICIAL)

FINAL ORDER NO. A/86571 / 2021

Date of Hearing: 28/07/2021

Date of Decision:28/07/2021

PER: AJAY SHARMA

Learned Counsel for the Appellant submits that the Appellants have applied under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 with the Competent Authority and the said authority has already issued a discharge certificate in the form of SVLDRS-4 for full and final settlement of tax dues under Section 127 of the Finance Act, 2019 r/w Rule 9 of the Sabka Vishwas (Legacy Dispute Resolution) on 11/05/2020.

2. In view of the above, the Appeals filed by the Appellant before this Tribunal ceases to exist and is accordingly dismissed as deemed to be withdrawn.

(Order pronounced in the open Court)

(Ajay Sharma)
Member (Judicial)

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